

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 1251**  
TO BE ANSWERED ON- 13/12/2023

**SCHEDULE TRIBE STATUS TO KARBI COMMUNITY**

1251. SHRI AJIT KUMAR BHUYAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the status of the issue of scheduling of Karbi community (living in plains);
- (b) whether State Government has recently made any recommendation for giving scheduled tribes status to people belonging to Karbi community who are residing in the plains districts of Assam; and
- (c) whether Government has any proposal to bring any legislation for this purpose in the Parliament?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) to (c):** The recommendation for inclusion of Karbi (Mikir), Bodo Kachari along with other plain tribes living permanently in Karbi Anglong and NC Hills districts and STs (Hills) has been received from the State Government of Assam. The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

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